

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 75 /2009-2014

NEW DELHI, THE 15th JUNE, 2010

S.O. (E) - In exercise of the powers conferred under Paragraphs 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby allocates a total quantity of 10,000 MTs (Ten thousand metric tonnes) of white Sugar for export of CXL Concessions Sugar to European Union (EU) for the fiscal year 2009 -10 (October, 2009 to September, 2010).

2. This refers to HS Code No. 1701 00 00 in the Schedule-2 of ITC(HS) Classification of Export and Import Items, 2009-2014 under which M/s Indian Sugar Exim Corporation Limited, New Delhi is the designated agency for export of Sugar to EU under Preferential Quota

3. The above permission is subject to the condition that M/s Indian Sugar Exim Corporation Limited, New Delhi will import equivalent quantity of sugar in the same sugar season i.e. from October, 2009 to September, 2010.

4. As regards special certification requirements, entries to be made in document EUR and GSP are as follows:-

(i) CXL Concessions Sugar

“[Application of Regulation (EC) No. 891/2009 under Schedule CXL (European Communities). CXL Concessions Sugar Serial No. 09.4321]”.

5. EUR Form is to be endorsed by Customs at the Port of Shipment and the GSP Certificate by Export Inspection Agency/Directorate General of Foreign Trade.

6. This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade
And Ex-Officio Special Secretary to the Govt. of India

(Issued from F. No. 01/91/180/879/AM08/Export Cell)(Part).

£ÉÉ®iÉ BÉEä ®ÉVÉ{ÉjÉ, +É°ÉÉvÉÉ®hÉ £ÉÉMÉ - 1, JÉhb - 1 àÉà |ÉBÉEÉ¶ÉxÉÉiÉÇ

£ÉÉ®iÉ °É®BÉEÉ®
´ÉÉÉÊhÉVªÉ A´ÉÆ =tÉÉäMÉ àÉÆjÉÉäÉªÉ
´ÉÉÉÊhÉVªÉ ÉÊ´É£ÉÉMÉ
ÉÊ´Énä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉäÉªÉ

°ÉÉ´ÉCVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 75/2009-2014
xÉ<Ç ÉÊnäãÉÉÒ, ÉÊnxÉÉÆBÉE 15 VÉÝxÉ, 2010

°ÉÉÆ0+ÉÉ0 ÉÊ´Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ, 2009-2014 BÉEä {Éè®ÉOÉÉ{ÉÉ 2.1, 2.4 +ÉÉè® 2.29 BÉEä iÉciÉ |ÉnkÉ ¶ÉÉÎBÉDiÉªÉÉä BÉEÉ |ÉªÉäMÉ BÉE®iÉä cÖA àÉcÉÉÊxÉnä¶ÉBÉE, ÉÊ´Énä¶É BªÉÉ{ÉÉ®, AiÉnÂuÉ®É, ÉÊ´ÉkÉÉÒªÉ ´ÉÐÉÇ 2009-10 (+ÉBÉDiÉÝ®É®, 2009 °Éä ÉÊ°ÉiÉà®É®, 2010) cäiÉÖ ªÉÝ®Éä{ÉÉÒªÉ °ÉÆPÉ (<ÇªÉÝ) BÉEä °ÉÉÒ ABÉDªÉ AäÉ ÉÊ®ªÉªÉiÉÉÒ SÉÉÒxÉÉÒ (BÉExªÉ¶ÉxªÉ ¶ÉÝMÉ®) BÉEä ÉÊxÉªÉÉÇiÉ BÉEä ÉÊäÉA °É{ÉÉän SÉÉÒxÉÉÒ BÉEÉÒ 10,000 àÉÉÒ.]xÉ (nªÉ cVÉÉ® àÉÉÒÉÊ]ABÉE]xÉ) BÉEÉÒ BÉÖÉªÉ àÉÉjÉÉ +ÉÉ®ÉÆÉÊ]iÉ BÉE®iÉä cé *

2. ªÉc ÉÊxÉªÉÉÇiÉ +ÉÉè® +ÉªÉÉiÉ àÉnÉä BÉEä +ÉÉ<Ç jÉÒ °ÉÉÒ (ASÉ AªÉ) ´ÉMÉÉÔBÉE®hÉ, 2009-2014 BÉEÉÒ +ÉxÉÖªÉÝSÉÉÒ-2 àÉä ASÉ AªÉ BÉEÉäb °ÉÆ0 17010000 °Éä °ÉxnÉi£ÉiÉ cè, ÉÊVÉªÉBÉEä +ÉvÉÉÒxÉ àÉèªÉÉÇ <ÉiªªÉxÉ ¶ÉÝMÉ® AÉÎMWÉªÉ BÉEÉ®{Éä®ª¶ÉxÉ ÉÊäÉÉÊàÉ]äb, xÉ<Ç ÉÊnäãÉÉÒ iÉ®VÉÉÒcÉÒ BÉEä]ä BÉEä iÉciÉ ªÉÝ®Éä{ÉÉÒªÉ °ÉÆPÉ BÉEä SÉÉÒxÉÉÒ BÉEä ÉÊxÉªÉÉÇiÉ BÉEä ÉÊäÉA xÉÉÉÊàÉiÉ AVÉäxªÉÉÒ cè *

3. =BÉDiÉ +ÉxÉÖàÉÉÊiÉ, <ªÉ ¶ÉiÉÇ BÉEä +ÉvÉÉÒxÉ cÉäMÉÉÒ ÉÊBÉE, àÉèªÉÉÇ <ÉiªªÉxÉ ¶ÉÖMÉ® AÉÎBÉDWÉªÉ BÉEÉ®{Éä®ª¶ÉxÉ ÉÊäÉÉÊàÉ]äb, xÉ<Ç ÉÊnäãÉÉÒ, =ÉÉÒ SÉÉÒxÉÉÒ àÉÉèªÉ +ÉiÉÉÇiÉÂ +ÉBÉDjÝ®É®, 2009 °Éä ÉÊ°ÉiÉà®É®, 2010 àÉä <iÉxÉÉÒ cÉÒ àÉÉjÉÉ àÉä SÉÉÒxÉÉÒ BÉEÉ +ÉªÉÉiÉ BÉE®äMÉÉÒ *

4. ÉÊ´É¶ÉäÐÉ |ÉäÉhÉxÉ +É{ÉäFÉÉ+ÉÉäÆ BÉEä °ÉÆ®ÉÆvÉ àÉä, <Ç ªÉÝ +ÉÉ® +ÉÉè® VÉÉÒ AªÉ {ÉÉÒ nªiÉÉ´ÉäVÉ àÉä BÉEÉÒ VÉÉxÉä ´ÉäÉÉÒ |ÉÉÊ´ÉÉiP]ªÉÉÄ ÉÊxÉàxÉÉxÉÖªÉÉ® cé :-

(i) °ÉÉÒ ABÉDªÉ AäÉ ÉÊ®ªÉªÉiÉÉÒ SÉÉÒxÉÉÒ

"[+ÉxÉÖªÉÝSÉÉÒ °ÉÉÒ ABÉDªÉ AäÉ (ªÉÝ®Éä{ÉÉÒªÉ °ÉäÉÖnÉªÉ)BÉEä +ÉvÉÉÒxÉ ÉÊ´ÉÉÊxÉªÉàÉxÉ (<ÇªÉÉÒ) °ÉÆ0 891/2009 BÉEÉ äÉÉMÉÝ cÉäxÉÉ * °ÉÉÒ ABÉDªÉ AäÉ ÉÊ®ªÉªÉiÉÉÒ SÉÉÒxÉÉÒ µÉÉàÉ °ÉÆ0 09.4321]"*

5. <Ç ªÉÝ +ÉÉ® |É{ÉjÉ {ÉÉaiÉ äÉnÉxÉ BÉEä {ÉkÉxÉ {É® °ÉÉÒàÉÉ ¶ÉÖäBÉE BÉEªÉÉÇªÉªÉ uÉ®É +ÉÉè® VÉÉÒ AªÉ {ÉÉÒ |ÉäÉÉhÉ {ÉjÉ ÉÊxÉªÉÉÇiÉ VÉÉÄSÉ AVÉäxªÉÉÒ/ÉÊ´Énä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉäÉªÉ uÉ®É {ÉßP~ÉÆÉÊBÉiÉ ÉÊBÉEªÉ VÉÉxÉÉ SÉÉÉÊcA *

6. <°Éä ãÉÉäBÉÉÉÊciÉ àÉå VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

(+ÉÉ®. A°É. MÉÖVÉ®ÉäÉ)
àÉcÉÉÊxÉnä¶ÉBÉE, ÉÊ´Énä¶É BªÉÉ{ÉÉ®
A´ÉÆ {ÉnäxÉ ÉÊ´É¶Éä¶É °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉÉÉ®

({ÉÉÉ0°ÉÆ0 01/91/180/879/A AàÉ 08/ABÉD°É {ÉÉä]Ç °ÉèãÉ ({ÉÉ]Ç) °Éä VÉÉ®ÉÒ)